

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. M.A. 350/00375/2014
O.A. 350/01039/2014

Date of order: 18.2.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

HARIPADA BISWAS

VS.

UNION OF INDIA & ORS. (South Eastern Railway)

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

ORDER (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the petitioner and the respondents and perused the records.

2. It has been alleged that the petitioner fell ill in the year 2013 and could not able to perform his normal job till May, 2014. Thereafter his brother expired in the month of June, 2014. Consequently he could not file the O.A. in time. The petitioner has been removed from service. He was in a state of shock also.

3. Considering the facts and circumstances of the case, we are of the view, that delay in preferring the O.A. may be condoned and the application is allowed.

In O.A. No. 350/01039/2014:

Perused the records of O.A. The reply has already been filed. The

petitioner wants to file rejoinder to the reply filed. He may file the same within three weeks.

2. List for hearing on 24.6.2016.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP